

Central Administrative Tribunal
Principal Bench

(2)

O.A. No.2920/2003

New Delhi this the 4th day of December, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A. Singh, Member (A)

Surjan Singh
S/o Shri Gulzari Lal,
Working as Technician-I,
C & W Department, Northern Railway,
Bhiwani. (Haryana).

-Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through the General Manager,
Northern Railway, Baroda House, New Delhi.
2. The General Manager,
Northern Railway, Baroda House, New Delhi.
3. The A.Divisional Railway Manager,
Northern Railway, Bikaner.
4. The Divisional Mechanical Engineer,
C & W, DRM Office, Northern Railway,
Bikaner.

-Respondents

ORDER (Oral)

Hon'ble Shri Justice V.S. Aggarwal, Chairman

After hearing the learned counsel for applicant, it transpires that a revision petition has already been filed by the applicant which has not been decided. The revision petition was filed before the General Manager, Northern Railway, Baroda House, since then we are informed that there has been a bifurcation and presently it is stated that it is the General Manager, ^{North-} Western Railway, Jaipur who is competent to hear and dispose of the revision petition.

2. When rights of the respondents are not likely to be affected, it becomes unnecessary for us



to issue any show cause notice while disposing of the present petition.

3. Accordingly, we direct the General Manager, North-Western Railway, Jaipur to consider the pending revision petition dated 16.11.2000 by passing a speaking order preferably within four months from the date of receipt of the said copy of the order. It is directed further that since the record is pending before the General Manager, Northern Railway, Baroda House, he may transfer the same to the General Manager, ^{North-} Western Railway, Jaipur.


(S.A. Singh)

Member (A)


(V.S. Aggarwal)

Chairman

cc.